

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 876 OF 2017 IN
DFR NO. 3045 OF 2017 &
IA NO. 994 OF 2017

Dated: 5th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaipur Vidyut Vitaran Nigam Limited & Ors.	...	Appellant(s)
Vs.		
Rajasthan Electricity Regulatory Commission & Anr.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Anldey for R-1

Ms. Abiha Zaidi for R-2

ORDER
(IA No. 876 of 2017)
For Condonation of Delay

Heard the learned counsel Mr. Anand K. Ganesan, appearing for the Appellant, the learned counsel, Mr. Raj Kumar Mehta, appearing for the first Respondent and learned counsel, Ms. Abiha Zaidi, appearing for the Respondent No. 2.

The learned counsel appearing for the Appellant submitted that there is a delay of 52 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been made on accompanying affidavit along with application. The same may kindly be accepted and delay may kindly be condoned.

The learned counsel appearing for the first Respondent as well as the learned counsel appearing for the second Respondent fairly submitted that submission made by the learned counsel appearing for the Appellant may please be taken on record and delay may be condoned.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 1 and Respondent No.2, as stated above, place on record.

After hearing the learned counsel appearing for both the parties and going through the reasoning given in the accompanying affidavit along with application explaining the delay in filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 876 of 2017 for delay in filing the Appeal is allowed.

DFR NO. 3045 OF 2017 &
IA NO. 994 OF 2017

Admit.

Registry is directed to number the appeal and list the matter for admission on 23.01.2018, along with the cross Appeal No. 284 of 2017, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt